

THE

Acc. No. 25129

PARLIAMENTARY DEBATES

Date 25.11.2014

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

2345

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HOUSE OF THE PEOPLE

Thursday, 19th March, 1953

The House met at Two of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

3-3 P.M.

MOTION FOR ADJOURNMENT

HARDSHIPS TO THE COCONUT GROWERS OF
THE WESTERN COAST OF INDIA

Mr. Deputy-Speaker: I have received notice of an adjournment motion from Shri N. Sreekantan Nair regarding the complete stalemate in the coconut, copra and coconut oil markets resulting in serious hardships to the coconut growers of the entire Western coast and especially of Kerala, as an aftermath of Notification No. 13 of the Ministry of Commerce and Industry withdrawing all customs duties on these products.

I have received notice of a Short Notice Question which has been admitted, but as the adjournment motion is not covering all the points of the Short Notice Question, I would like to know if the hon. Minister has to say anything.

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): There is some misconception in the mind of the hon. Member who has tabled the adjournment motion. There is no question of customs duties on copra, coconut and coconut oil being removed. Under the Finance Act of 1952-53, certain surcharges were leviable on copra and coconut oil. By an executive order, the surcharge on copra and coconut oil was removed. With the introduction of the Finance Act, 1953-54, the surcharges will become leviable once

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again on copra and coconut oil, on the expiry of the Finance Act, 1952-53. By Notification No. 13 dated 28th February, 1953, the exemption from surcharge on copra and coconut oil is still maintained. In other words, the effect of the Notification referred to is that the existing rates of duty on copra and coconut oil without any additional surcharge will be maintained.

Mr. Deputy-Speaker: In view of the statement, it is unnecessary to pursue this matter. It does not require any consent.

CASE AGAINST SHRI BANARSI
PRASAD SINHA, M.P.

Mr. Deputy-Speaker: I have to inform the House that I have received the following letter from the Judicial Magistrate, 1st Class, Monghyr:

"To

The Speaker, House of People,

New Delhi.

Monghyr, the 12th March, 1953.

Sir,

The case against Shri Banarsi Prasad Sinha, Chairman, District Board and Member of Parliament and 9 others came to my file for disposal on 1-5-52. Shri Banarsi Prasad Sinha appeared in court on summons on 9th June 1952 and was immediately enlarged on bail in connection with the offences he stands charged with under Sections 147, 379, 353 I.P.C. and for forming an unlawful assembly and obstructing public servants during their lawful duties.

I failed to send this information earlier as the Notification No. III/12-1023/51/A 1007 Government of Bihar, Appointment Department, dated, Patna, the 2nd February, 1953, circularised to